



2026:AHC:2467

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19530 of 2025

Smt. Sushila Devi And Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	B.D. Shukla, Luxmi Prasad Sharma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri B.D. Shukla, learned counsel for the writ petitioner and Sri Anup Kumar learned Additional Chief Standing Counsel for the State.
2. The case of the writ petitioner is that the father of the petitioner no. 2 Late Sunil Kumar was posted at Mukhya Arakshi in PAC-11the Vahini, he expired on 28.06.2019, however, the writ petitioner seeks claim for compassionate appointment but the verification of the character of the petitioner no. 2 has not been done which is pending before the respondent no. 3, District Magistrate, Kanpur Nagar.
3. Learned Standing Counsel submits that the grievance of the writ petitioner redressed by respondent no. 3 in collaboration with respondent no. 2.
4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent by **22.01.2026**. Thereafter the third respondent in collaboration with second respondent, Sena Naik 11th Vahini PAC, Sitapur shall pass an appropriate order within a period of three months looking into the eligibility, suitability and competing claims.
5. With the said observations, the writ petition stands disposed of.

January 7, 2026
Rajesh

(Vikas Budhwar,J.)